Central Administrative Tribunal Principal Bench: New Delhi

C.P. NO. 556/2001 In O.A. No. 1687/2000

This the 26th day of July, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri V.K. Majotra, Member (A)

Shri R.L. Yadav, S/o Late Shri Ram Khelawan, R/o Qtr. No. 4, Type-V, Kasturba Polytechnic Residential Complex, Pitampura, Delhi-110088

-Petitioner

(Applicant in Person)

Versus

- 1. Shri B.B. Saxena, Principal Secretary-cum-Director, Govt. of NCT of Delhi, Department of Trg. & Tech. Education, Muni Maya Ram Marg, Pitampura, Delhi-110088
- 2. Shri Madhukar, Jt. Secretary-cum-Jt-Director, Govt. of NCT of Delhi, Department of Trg. & Tech. Education, Muni Maya Ram Marg, Pitampura, Delhi-110088.

-Respondents

(By Advocate: Shri Ram Kawar Dhillon)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Learned counsel for respondents Shri Ram Kawar Dhillon has submitted a bunch of papers including an order of Hon'ble Supreme Court in Special Leave Petition (Civil) No.12346 2002 filed by the of Department against the order of the Hon'ble High Court dated 22.3.2002 in CWP No. 6368/2001 which itself was order on Tribunal's order dated 1.5.2001 OA-1687/2000. The contempt petition filed by the applicant in this case is with regard to the aforesaid order of the dated 1.5.2001 for Tribunal

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non-implementation.

2. Noting the submissions made by Shri Ram Kawar Dhillon, learned counsel for respondents and in particular the orders of the Hon'ble Supreme Court dated 19.7.2002 where notice had been issued and the orders of the Hon'ble High Court stayed, the C.P. is dismissed as not maintainable. Notices issued to the alleged contemners are discharged.

(V.K. Majotra) Member (A) (Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.

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